

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 46**  
**CP No.43/BB/2021**

**IN THE MATTER OF:**

Mr. Vinod Kapur ... Petitioner  
Vs.  
M/s. Ashoka Bearing Housing Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A. Murali with Shri Vishakh Nag, Advs.  
For the Respondents : Shri B.C. Thiruvengadam, Sr. Adv. with  
Ms. Ramya B.T., Adv.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and Ld. Sr. Counsel for Respondents.
2. Ld. Counsel for the Petitioner seeks further time as the settlement talks are going on. Ld. Sr. Counsel for the Respondents consented for the same.
3. At the request of both the Counsels, list the matter on **11.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**